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Fax:Srinagar: 0194-2506063(May-Oct.)

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Srinagar, 10th of May, 2019

SRO 312.- In exercise of the powers conferred by section 6 read with section 7 of the Jammu and Kashmir Criminal Law (Amendment) Act, 1958 (Act No. III of 1958) and in partial modification of notification SRO 502 sated 14-11-2018, the Government hereby appoint the following Judicial Officers as Special Judges, Anti-corruption for trial of offences specified in clauses (a),(b) and (c) of sub section (1) of section 6 of the said Act within respective territorial jurisdictions as shown against each:-

S.No.	Name of the Judicial Officer	Territorial Jurisdiction
1.	S/Shri Vijay Singh Manhas,	Court of Additional Sessions Judge, Anti-corruption (CBI Cases) Srinagar
2.	Ms. Kusum Lata Pandita,	Court of Additional District & Sessions Judge, Rajouri

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:10 -05- 2019

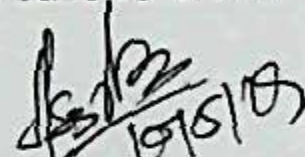
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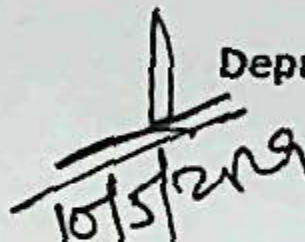
1. Principal Secretary to Government, Home Department.
2. Commissioner/ Secretary to Government, General

Administration Department.

3. Registrar General J&K High Court, Srinagar. This is with reference to his letter No. 2202/GS dated 06-05-2019.
4. Principal Secretary to Hon'ble Chief Justice J&K High Court, Srinagar.
5. Concerned Judicial Officers.
6. General Manager, Government Press, Srinagar for publication in an extra Ordinary issue of the Government Gazette.
7. SRO Section, Department of Law, Justice and PA (w.7. S.C).
8. Incharge Website, Department Of Law, Justice & PA.
9. Concerned file.


(Ashish Gupta)

Deputy Legal Remembrancer


10/5/2019